

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 458 OF 2025

IN THE MATTER OF:

Balraj

...Applicant

Versus

State of U. P. and Ors.

...Respondents

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Response on Behalf of the Respondent no. 3, Uttar Pradesh Pollution Control Board, in compliance to the order dated 06.01.2026 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.	1-5
2.	ANNEXURE-1 A true copy of the relevant documents with regard to M/s Muzashi Recyclers Pvt Ltd	6-14
3.	ANNEXURE-2 A true copy of the relevant documents with regard to M/s NR Metal Works	15
4.	ANNEXURE-3 A true copy of the relevant documents with regard to M/s Asian Tech Mech Company	16-27
5.	ANNEXURE-4 A true copy of the relevant documents with regard to M/s Prince Metal and Alloys	28-34
6.	ANNEXURE-5 A true copy of the relevant documents with regard to M/s Firoz Metal Works	35-36
7.	ANNEXURE-6 A true copy of the relevant documents with regard to M/s Aman Metal Works	37-40
8.	ANNEXURE-7 A true copy of the relevant documents with regard to M/ Bharat Metal Works	41-45

9.	ANNEXURE-8 A true copy of the relevant documents with regard to M/s Talib Metal	46-53
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THROUGH

DATE: 19.02.2026

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPPCB
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 458 OF 2025**

IN THE MATTER OF:

Balraj

...Applicant

Versus

State of U. P. and Ors.

...Respondents

**RESPONSE ON BEHALF OF THE RESPONDENT NO. 3, UTTAR
PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO
THE ORDER DATED 06.01.2026 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.**

I, **Geetesh Chandra**, aged about **47** years S/o **Shri Radhe Shyam Chandra** presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB) Muzaffarnagar, do hereby solemnly affirm and state on oath as under:

1. That I the deponent in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That this Hon'ble Tribunal vide order dated 06.01.2026 had directed as follows:

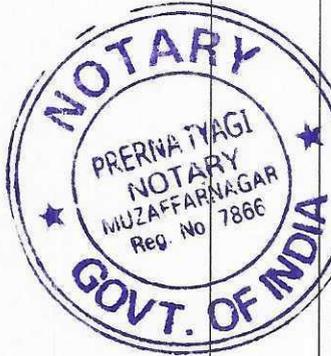
"5. Respondent no. 3 is directed to file additional response specifically mentioning the fuel used and management and disposal of ash, if any generated by all the units which are operational."

**PRERNA TYAGI
NOTARY
MUZAFFARNAGAR**

19 FEB 2026.

4. That in compliance with the directions of this Hon'ble Tribunal, the details of the said units are as under:

Respondent No.	Name of Industry	Hazardous Waste Authorization/ Disposal status	Fuel used	Present Status	Remark
4	M/s Muzashi Recyclers Pvt. Ltd. Khasra No. 355, Hussainpur Bopara, Tehsil Khatauli, Muzaffarnagar	Hazardous waste Authorization valid upto 31.12.2029 Disposal of hazardous waste through TSDF (M/s Sheetla Waste management Project, Bulandshahr)	Wood Charcoal, Bio Mass, LSHS	Operational	Annexure-1
5	M/s N.R. Metal Works, Khasra No. 356/2/34, Hussainpur Bopara, Industrial Area, Begraipur, Tehsil Khatauli, Muzaffarnagar	Unit closed.	--	Not Operational Closure order dated 07.02.2026 issued by State Board under Air Act.	Annexure-2
6	M/s Asian Tech Mech Company, Khasra No. 359, 360, 362/3, Hussainpur Bopara, Industrial Area, Begraipur, Tehsil Khatauli, Muzaffarnagar	Hazardous waste Authorization valid upto 31.12.2028 Disposal of hazardous waste through TSDF (M/s U.P. Waste Management Project, Kanpur Dehat)	Metallurgical Coke, LSHS, Wood Charcoal	Show Cause Notice in effective. Recommendation to issue closure direction under Air Act has been sent to Head Office UPPCB on dated 10.02.2026	Annexure-3



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

7 FEB 2026 2

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7	M/s Prince Metal, Khasra No. 360, 362, Hussainpur Bopara, Near Begrajpur, Muzaffarnagar	Hazardous waste Authorization valid upto 14.07.2027 Disposal of hazardous waste through TSDF (M/s U.P. Waste Management Project, Kanpur Dehat)	Biomass Pallets	Not-Operational Closure order issued under Air Act by State Board vide letter dated 07.02.2026	Annexure-4
8	M/s Firoz Metal Works, L-12, Industrial Area, Begrajpur, Muzaffarnagar	Not-Operational	--	Not-Operational Closure order issued under Air Act by State Board vide letter dated 31.12.2025	Annexure-5
9	M/s Aman Metal Works, L-11, Industrial Area, Begrajpur, Muzaffarnagar	Hazardous waste Authorization valid upto 16.01.2030 Disposal of hazardous waste through TSDF (M/s Sheetala Waste Management Project, Bulandshahr)	LSHS, Wood Charcoal, PNG	Operational	Annexure-6
10	M/s Bharat Metal Works, N-1, Industrial Area, Begrajpur, Muzaffarnagar	Hazardous waste Authorization valid upto 03.03.2030 Disposal of hazardous waste through TSDF (M/s U.P. Waste Management Project, Kanpur Dehat)	LSHS, Wood Charcoal, Biofuel	Operational	Annexure-7



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11 FEB 2026

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11	M/s Talib Metal, Khasra No. 360 and 362/3, Vill. HussainpurBop ara, Near Begrajpur, Muzaffarnagar	Hazardous waste Authorization valid upto 31.12.2028 Disposal of hazardous waste through TSDF (M/s Sheetala Waste Management Project, Bulandshahr)	Metallurgical Coke, LSHS, Wood Charcoal	Not-Operational Closure order issued under Air Act by State Board vide letter dated 07.02.2026	Annexure-8
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5. **Ash Disposal** -In the batteries recycling units ash generate from the burning of the fuel in the furnace and from air pollution control devices. Lead is recovered from the ash captured from the air pollution control devices by mixing with the ash generate from the furnace by melting process and recycled in the production of lead ingots. The slag which is recovered from the furnace in the process has been disposed of by TSDF facility.

6. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board, is being submitted before this Hon'ble Tribunal for kind perusal and consideration.



[Signature]
DEPONENT

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

VERIFICATION

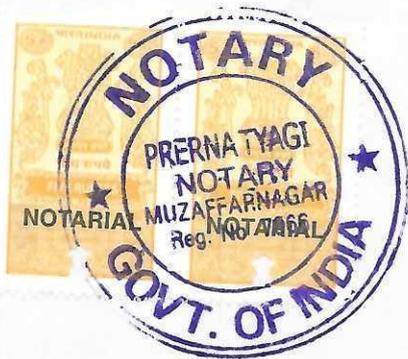
Verified at **Muzaffarnagar** on this the 17th day of February, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

NOTARY

NOTARY

[Signature]

DEPONENT



Gyatesh chandna.
The deponent
is identified by me
by examining the
contents
has been read out and
explained by the deponent Fee
charged Rs.
NOTARY DISTT MUZAFFARNAGAR

Identified by
[Signature]

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

17 FEB 2026



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29342990

228009/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 09/01/2025

To,

M/s

MUZASHI RECYCLERS PVT LTD

355, Hussainpur, Bopada Khatauli, Muzaffarnagar (U.P.) ,MUZAFFARNAGAR,251201

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **MUZASHI RECYCLERS PVT LTD** located at **355, Hussainpur, Bopada Khatauli, Muzaffarnagar (U.P.) ,MUZAFFARNAGAR,251201.** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MUZASHI RECYCLERS PVT LTD granted for the period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dismantling, Segregation Recycling of E - Waste	4.92 MT/Day	Metric Tonnes/Day
2	Lead Ingots	6.0 MT/Day	Metric Tonnes/Day
3	Lithium Ion	1.0 MT/Day	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	ZLD	Water used for Cooling/Scrubbing purposes will be reused/recycled.	There is no industrial effluent will be discharged outside the factory premises.

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

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In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 Nos. of Pit Furnace	Biomass/LS HS – 1.5 MT/Day	1	Particulate Matter	Hood, Duct, Cyclone Type Dust Collector, Wet Scrubber and 30 meter stack height
2	01 Number Temple furnaces	Charcoal/Biomass/LSH S- 1.0 MT/Day	1	Particulate Matter	Multicyclone Dust Collector, Bag House Filter, Wet Scrubber with 30 meter stack height from GL
3	DG Set	Diesel/PNG (As per CAQM direction)	2	Oxides of Nitrogen	As per EP Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM direction
2	2	Oxides of Nitrogen	As per CAQM direction

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KUMAR

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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MUZASHI RECYCLERS PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Used Or Spent Oil (Schedule I, Cat. 5.1)	TSDF/Authorized recycler	0.001 MTD
2	Lead bearing residue (Schedule I, Cat. 9.1)	TSDF	0.033 MTD
3	Lead Ash or Particulate from flue gas (Schedule I, Cat. 9.2)	TSDF	0.003 MTD
4	Contaminated Cotton Rags or other cleaning materials (Schedule I, Cat. 33.2)	TSDF	0.002 MTD

The authorization shall be in force and shall be valid upto 31/12/2029. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

- 1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CCA is valid for Dismantling, Segregation Recycling of E – Waste 4.92 MT/Day, Lead Ingots 6.0 MT/Day and Lithium Ion 1.0 MT/Day with the use of All type of E-Waste, Insulated Copper Wire, PVC Cable, Druide, Jelly Filled Copper Cable 4.92 MT/Day, Old Acid Battery Scrap 10 MT/Day, Lithium Ion Battery Scrap 1 MT/Day as raw material.
2. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Water used in Cooling/Scrubbing purposes will be recycled. There is no industrial effluent will be discharged outside the factory premises.
4. Unit shall comply with ZLD. There is no industrial effluent discharge outside the factory premises.
5. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
6. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
7. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 regarding use of cleaner fuel.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.

9. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
10. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
11. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
13. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
14. In case of violation of above mentioned conditions or any public complaint the consent may be withdrawn in accordance with law.
15. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
16. Industry shall establish Air Pollution Control System as proposed in the project report.
17. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
18. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
19. This consent to establish is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
20. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
21. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
22. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
23. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
24. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
25. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
26. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be

- fenced, covered and duly marked.
27. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
 28. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
 29. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
 30. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
 31. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 32. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
 33. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
 34. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
 35. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
 36. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 37. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
 38. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
 39. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
 40. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
 41. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the

state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

42. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

43. Ground water monitoring report of premises shall be submitted within one month.

44. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

45. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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Environmental Engineer
Incharge, Circle-3

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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Environmental Engineer
Incharge, Circle-3



SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

MUZASHI RECYCLERS PVT. LTD.

Khasra No. 355, Hussainpur

Kharauli, Muzaffarnagar U.P. - 251203

is a registered member of our CHW-TSDF at
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: **SWMP/SKD/0198/22**

Validity: **20 August, 2022 To 19 August, 2027**

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: H-37785/सी-3/सा0-411/2026

दिनांक: 07/02/2026

M/s N.R. Metal Works,
Vill. Hussainpur Bopara,
Muzaffarnagar.

विषय : Closure order in compliance of direction under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 regarding installation of Online Continuous Emission Monitoring System (OCEMS) in air polluting industries operating in NCR-Delhi dated 30.01.2026-reg.

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र दिनांक-05.12.2025 के माध्यम से एन0सी0आर0 दिल्ली में स्थापित वायु प्रदूषणकारी उद्योगों में ओ0सी0ई0एम0एस0 की स्थापना हेतु वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-18(1)(बी)के अर्न्तगत राज्य बोर्ड को निर्देश जारी किये गये थे। उक्त निर्देश के अनुपालन में राज्य बोर्ड के पत्रांक-एच36309/सी-3/सा0-411/2025 दिनांक-31.12.2025 द्वारा उद्योग में चिमनी उत्सर्जन के लिये सी0एस0आई0आर0-एन0पी0एल0 प्रमाणित ओ0सी0ई0एम0एस0 एवं पी0टी0जेड0 कैमरा की स्थापना तथा सी0पी0सी0बी0 एवं राज्य बोर्ड के सर्वर से कनेक्टिविटी सुनिश्चित कराये जाने हेतु वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अर्न्तगत निर्देशित किया गया था।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र सं0-CP-11/16/2025/IPC-VI-HO-CPCB-HO दिनांक 30.01.2026 (प्रति संलग्न) द्वारा जिन औद्योगिक इकाईयों द्वारा अभी तक ओ0सी0ई0एम0एस0/पी0टी0जेड0 कैमरा लगाये जाने हेतु आपूर्ति आदेश निर्गत नहीं किया गया है, उन्हें तत्काल बन्द करते हुए निर्गत सहमति निरस्त किये जाने के निर्देश दिये गये हैं, जिसके सुसंगत अंश निम्नवत् है:-

...WHEREAS, based on the information received from SPCBs/PCC in NCR-Delhi, it has been observed that still 634 units (31 units in Delhi, 147 units in Haryana, 42 units in Rajasthan and 414 units in Uttar Pradesh) have not placed purchase orders for installation of OCEMS/PTZ camera.

NOW THEREFORE, in view of the above and in exercise of the powers conferred under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981, SPCBs/PCC of NCR-Delhi are hereby directed to ensure immediate closure and revocation of Consent to Operate (CTO) for the aforesaid units which have still not placed purchase orders for installation of OCEMS/PTZ camera.

The SPCB/PCC shall acknowledge the receipt of these directions and submit the "Action Taken Report" in compliance with these directions to CPCB within 7 days.

अतः केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा दिनांक-30.01.2026 के माध्यम से दिये गये निर्देशों के अनुपालन में उद्योग के विरुद्ध सक्षम अधिकारी की अनुमति से वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31(ए) के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन निम्नलिखित बन्दी आदेश जारी किया जाता है:-

1. यह कि उद्योग को बोर्ड द्वारा निर्गत संचालनार्थ सहमति (CTO/CCA) को खण्डित (Revoke) किया जाता है।
2. यह कि उद्योग की औद्योगिक प्रक्रिया के संचालन को तत्काल प्रभाव से बन्द कर दें।
3. यह कि सक्षम प्राधिकारियों से अपेक्षा की जाती है कि उद्योग को मिलने वाली विद्युत एवं पानी की आपूर्ति को तत्काल प्रभाव से विच्छेदित करते हुए उद्योग को दी जाने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

सक्षम अधिकारी की अनुमति से जारी ।

संलग्नक: सी0पी0सी0बी0 का पत्र दिनांक-30.01.2026 ।

भवदीय,

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मुख्य पर्यावरण अधिकारी(प्र0),वृत्त-3

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- जिलाधिकारी, मुजफ्फरनगर।
- 2- अधिशासी अभियन्ता, विद्युत वितरण खण्ड पश्चिमांचल विद्युत वितरण निगम लि0, मुजफ्फरनगर।
- 3- महाप्रबन्धक, जल संस्थान, मुजफ्फरनगर।
- 4- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देशों का अनुपालन सुनिश्चित कराकर बन्दी की अनुपालन आख्या एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें।

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मुख्य पर्यावरण अधिकारी(प्र0),वृत्त-3

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 22955742

193789/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 11/02/2026

To,

M/s

ASIAN TECH MECH COMPANY

KHASRA NO-359,360 AND 362/3 VILLAGE HUSAINPUR BOPARA NEAR BEGRAJPUR INDUSTRIAL AREA TEHSIL KHATAULI-251201,MUZAFFARNAGAR,251201

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **ASIAN TECH MECH COMPANY** located at **KHASRA NO-359,360 AND 362/3 VILLAGE HUSAINPUR BOPARA NEAR BEGRAJPUR INDUSTRIAL AREA TEHSIL KHATAULI-251201,MUZAFFARNAGAR,251201**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ASIAN TECH MECH COMPANY** granted for the period from **26/03/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Lead Ingot-	60	Metric Tonnes/Month

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.50 KLD - SEPTIC TANK	Septic Tank	SEPTIC TANK
Industrial	0.50 SCRUBBING WATER	RECYCLED	REUSE

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	AS PER E(P) RULES, 1986
2	pH	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SUSPENDED SOLIDS (TSS)	AS PER E(P) RULES, 1986
5	OIL AND GREASE	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Lead Smelting Furnace (Temple Furnace) with Cyclone, Bag Filter, Wet Scrubber, ID Fan	Metallurgical Coak/LSHS /Wood Charcoal- 1.0 MT/Day (Only approved fuel be permitted as per CAQM Direction)	01	Particulate Matter	30 METER ABOVE STACK HEIGHT FROM GROUND LEVEL

2	1 X 62.5 KVA DG SET WITH ACOUSTIC ENCLOSURE	HSD/PNG-0.05 KL/Day (Only approved fuel be permitted as per CAQM Direction)	01	Sulphur Dioxide	2.0 METER ABOVE STACK HEIGHT FROM NEAREST ROOF LEVEL
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Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION
2	01	Sulphur Dioxide	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s ASIAN TECH MECH COMPANY. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 9.1 AS PER SCHEDULE I (LEAD BEARING RESIDUES)	THROUGH TSDF	0.250 MT/ANNUM
2	CATEGORY 9.2 AS PER SCHEDULE I (LEAD ASH OR PARTICULATE FROM FLUE GAS)	THROUGH TSDF	0.150 MT/ANNUM

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as

per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Lead Ingot- 60 MT/Month by using Raw Material Old/Used Lead Batteries- 75 MT/Month only at site Khasra No. 359, 360 and 362/3, Hussainpur Bopara, Tehsil-Khatauli, MuzaffarNagar, U.P.
2. The industry must submit a proof of submission of Bank Guarantee in the Board, if not then submit the Bank Guarantee as per issued CTE to unit by the Board on 28.06.2023 at specific condition No. 2 & 32 within a month to the Board, failing which consent shall be deemed automatically cancelled.

3. Industry must submit Land use of Khasra No. 359, 360 and 362/3, Hussainpur Bopara, Tehsil-Khatauli, MuzaffarNagar, U.P. within 3 month to the Board, failing which consent shall be deemed automatically cancelled.
4. The industry must submit Rent agreement of the said Khasra No. 359, 360 and 362/3, Hussainpur Bopara, Tehsil-Khatauli, MuzaffarNagar, U.P. within one month to the Board with minimum validity of 5 Years.
5. The industry must submit photographs of the Hazardous Waste display Board within one month to the Board.
6. Unit shall operate and maintained as per norms by CAQM/CPCB 01 No. Lead Smelting Furnace (Temple Furnace) with Cyclone, Bag Filter, Wet Scrubber, ID Fan and 30 meter stack height from ground level. Fuel for Lead Smelting Furnace is Metallurgical Coak/LSHS/Wood Charcoal- 1.0 MT/Day. Unit shall operate 1 X 62.5 KVA DG set with acoustic enclosure and stack height 2.0 meter above from roof level and use HSD/PNG-0.05 KL/Day as a fuel. Only approved fuel is permitted as per the CAQM direction.
7. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B Industry shall submit Emission analysis report from MOEFandCC or UPPCB approved lab within One Month after start production in the unit to the Board and also on quarterly basis.
9. The industry will ensure installation of OCEMS and uninterrupted data supply from the OCEMS to the SPCB and CPCB server. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
10. Unit shall not discharge acid/any type of effluent on land or within premises or outside premises. Any type of washing not allowed.
11. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
12. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM/8218-40, dated-23.06.2022, industry should switch over to "Low Sulphur Fuels" namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil - for industrial purposes in metal smelting/melting/ refining / heating furnaces.
13. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-11011/1/2022-MERD, dated-10.10.2022, the use of Wood Charcoal be permitted only for the limited purpose as feedstock for lead recycling (secondary process) units.
14. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
15. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
18. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
19. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for

- maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
20. Industry shall use 1.50 KLD water for domestic/scrubbing purposes only. Water shall not be used in any manufacturing process in the industry.
 21. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
 22. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
 23. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 24. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 25. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
 26. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
 27. Industry shall operate and maintained Air Pollution Control System as per norms.
 28. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
 29. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
 30. Industry must submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of issuing this certificate and on quarterly basis to the Board.
 31. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
 32. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
 33. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order. As industry proposed in NCR area, industry shall use PNG as a fuel to ensure the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
 34. The efficacy of the proposed APCS to be verified by the Institute like IIT Roorke/Delhi and submitted to the Board within 3 months and APCS to be installed as verified by the institute failing which this CTO shall be automatically revoked.
 35. The industry shall establish Miyawaki forest inside the factory in sufficient area.
 36. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
 37. This CTO order shall automatically become invalid on issuance of Closure Order by

CPCB/UPPCB/CAQM and further on Revoking of Closure order, the Consent order shall become valid.

38. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

39. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

40. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

41. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

42. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

43. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

44. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

45. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

46. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

47. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

48. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

49. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

50. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

51. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

52. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
53. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
54. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
55. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
56. Ground water monitoring report of premises shall be submitted within one month.
57. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
58. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.
59. The unit shall ensure the connectivity of OCEMS and PTZ Cameras at the stack of boiler and air pollution sources for specified emission parameters with the server of CPCB.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2026.02.11
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Chief Environmental Officer (Circle 3)



Date: 08th January 2026

To,

**M/s. Asian Tech Mech Company
Khasra No.-359, 360 and 362/3, Vill.-Husainpur
Bopara, Near Begrajpur Industrial Area, Tehsil-
Khatauli, Muzaffarnagar-251201**

Sub: - Membership of UPWMP (CHW-TSDF) Site, Kanpur Dehat.

Dear Sir/Ma'am,

We thank you for the completion of all the formalities and further welcome you as **MEMBER** of Uttar Pradesh Waste Management Project (A division of Re Sustainability Ltd.) for utilizing our Common Hazardous Waste Treatment, Storage Disposal Facility [CHW-TSDF], to dispose your Hazardous Waste safely & securely.

Your Membership No. is **UPWMP-KNP-HzW-CHW-TSDF -2444**.

We seek your co-operation & assistance to help us meet our common objectives of keeping our Environment Safe and Secure.

We once again thank and assure you of our best services and look forward to an environment-friendly relationship.

Please do contact us for any further information and clarification.

Thanking you.

Yours truly,

**For Uttar Pradesh Waste Management Project,
[A Division of Re Sustainability Ltd.]
(Formerly known as Ramky Enviro Engineers Ltd.)**

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Authorized Signatory



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H/36295 / सी-3/वायु/626/स्था/2025,

दिनांक: 31/12/2025

सेवा में,

पंजीकृत

मै0 एशियन टैंक मैक कम्पनी,
खसरा नं0 359, 360, 362/3,
ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया,
तहसील-खतौली, जनपद-मुजफ्फरनगर।

यह कि उद्योग मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में पुरानी बैट्री स्कैप का प्रयोग कर मैल्टिंग प्रक्रिया द्वारा लौड इंगट्स के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-39(डी)(5) के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 458/2025 बलराज बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 14.10.2025 के अनुपालन में गठित संयुक्त समिति (जिला प्रशासन, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, मुजफ्फरनगर) द्वारा उद्योग मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर का संयुक्त निरीक्षण दिनांक 12.12.2025 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया। आख्यानसार उद्योग द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये बिना 01 नग अतिरिक्त स्मैल्टिंग फर्नेस की स्थापना कर संचालन प्रारम्भ कर लिया गया है, जोकि राज्य बोर्ड से निर्गत सहमति शर्तों का उल्लंघन है। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 22.12.2025 के द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

यह कि मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों का उल्लंघन कर आस-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि उक्त सन्दर्भित अधिनियम में निहित आज्ञापक प्राविधानों का उल्लंघन है।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए धारा 21(4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर को बोर्ड द्वारा निर्गत जल एवं वायु सहमति दिनांक 31.12.2028 तक है, को खण्डित (Revoke) कर दिया जाए।
2. यह कि क्यों न मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि मै0 एशियन टैंक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दी जाए।

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उपरोक्त के अतिरिक्त उद्योग यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथडोलॉजी के अनुसार उद्योग में एशियन टैक मैक कम्पनी, खसरा नं0 359, 360, 362/3, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर का PI-80, N-1, R-250, S-0.5, LF-1 लेते हुए निरीक्षण दिनांक 12.12.2025 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 10,000/-प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड में प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कारण बताओ नोटिस की पुष्टि कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

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PRAVEEN KUMAR
Date: 31-12-2025
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मुख्य पर्यावरण अधिकारी,
प्रभारी, वृत्त-3

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. मुख्य पर्यावरण अधिकारी (प्रशा0), उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को आईएमएस पोर्टल हेतु।
4. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कॉर्पोरेशन लि0, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि कारण बताओ नोटिस तामीला सुनिश्चित कराते हुए उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करें।

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17479/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :15/07/2022

To,

M/s PRINCE METAL AND ALLOYS

Khasra No.-360 and 362, Husainpur Bopada, Near Begrajpur, Muzaffarnagar, MUZAFFAR NAGAR,

Tehsil :Budhana

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17479 and 15/07/2022 .
2. Reference of application (No. and date) 16624828 and 02/06/2022 .
3. Mr MOHD SARTAJ of M/s PRINCE METAL AND ALLOYS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Khasra No.-360 and 362, Husainpur Bopada, Near Beg .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 9.1 AND 9.2 AS PER SCHEDULE I (LEAD BEARING RESIDUES AND LEAD ASH OR PARTICULATE FROM FLUE GAS)	THROUGH TSDF	2.0 MT/ANNUM

1. The authorization shall be valid for a period of 14/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued

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against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

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- 17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 19- Ground water monitoring report of premises shall be submitted within one month.
- 20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.25 12:18:56 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
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CEO/EE, I/C Circle _____



उत्तर प्रदेश प्रदूषण नियंत्रण बाड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H-36294/सी-3/वायु/610/सहा/2025,

दिनांक: 31/12/2025

सेवा में,

पंजीकृत

मै0 प्रिन्स मेटल एण्ड एलॉयज,
खसरा नं0 360 एवं 362 ग्राम-हुसैनपुरा बोपाडा,
निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया,
तहसील-खतौली, जनपद-मुजफ्फरनगर। 8630242490

यह कि उद्योग मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में पुरानी बैट्री स्कैप का प्रयोग कर मैल्टिंग प्रक्रिया द्वारा लौड इगट्स के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-39(डी)(5) के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 458/2025 बलराज बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 14.10.2025 के अनुपालन में गठित संयुक्त समिति (जिला प्रशासन, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, मुजफ्फरनगर) द्वारा उद्योग मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर का संयुक्त निरीक्षण दिनांक 12.12.2025 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया। आख्यानुसार उद्योग द्वारा पूर्व से स्थापित वायु प्रदूषण स्रोत 01 नग स्मैल्टिंग फर्नेस एवं 01 नग रोटरी फर्नेस एवं उससे सम्बद्ध सम्पूर्ण वायु प्रदूषण नियंत्रण व्यवस्था को डिस्मैन्टल कर लिया गया है तथा ग्रे-ऑक्साइड के उत्पादन हेतु 02 नग नवीन पिट फर्नेस की स्थापना की गयी है, जिस हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं किया गया है। साथ ही नवीन वायु प्रदूषण स्रोत पर वायु प्रदूषण नियंत्रण हेतु किसी भी प्रकार की व्यवस्था स्थापित न करते हुए उद्योग संचालित किया जा रहा है, जो राज्य बोर्ड से निर्गत वायु सहमति में अधिरोपित शर्तों का स्पष्ट उल्लंघन है। उद्योग द्वारा राज्य बोर्ड से निर्गत सहमति में अधिरोपित शर्तों का उल्लंघन कर उद्योग संचालित किया जा रहा है तथा वायु प्रदूषण नियंत्रण व्यवस्था भी स्थापित नहीं की गयी है। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 22.12.2025 के द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

यह कि मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों का उल्लंघन कर आस-पास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि उक्त सन्दर्भित अधिनियम में निहित आज्ञापक प्राविधानों का उल्लंघन है।

अत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए धारा 21(4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

- 1 यह कि क्यों न उद्योग मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर को बोर्ड द्वारा निर्गत जल एवं वायु सहमति दिनांक 31.12.2027 तक है, को खण्डित (Revoke) कर दिया जाए।
- 2 यह कि क्यों न मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
- 3 यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि मै0 प्रिन्स मेटल एण्ड एलॉयज, खसरा नं0 360 एवं 362, ग्राम-हुसैनपुरा बोपाडा, निकट-बेगराजपुर इण्डिस्ट्रीयल एरिया, तहसील-खतौली, जनपद-मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दी जाए।

(2)

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड में प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कारण बताओ नोटिस की पुष्टि कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Digitally signed by
PRAVEEN KUMAR
Date: 31-12-2025
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मुख्य पर्यावरण अधिकारी,
प्रभारी, वृत्त-3

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. मुख्य पर्यावरण अधिकारी (प्रशा0), उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को आईएमएस पोर्टल हेतु।
4. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
5. अधिशासी अभियन्ता, जल सरथान, मुजफ्फरनगर।
- 6- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि कारण बताओ नोटिस तामीला सुनिश्चित कराते हुए उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करें।



Date: 31st December 2022

To,
M/s. Prince Metal & Alloys
Khasra No.-360 and 362/3, Hussainpur Bopada,
Near Begrajpur, Muzaffarnagar, Uttar Pradesh, 251203

Sub: - Permanent Membership of UPWMP (CHW-TSDF) Site, Kanpur Dehat.

Dear Sir/Ma'am,

We thank you for the completion of all formalities and further welcome you as PERMANENT MEMBER of Uttar Pradesh Waste Management Project. (A division of Re Sustainability Ltd.) for utilizing our Common Hazardous Waste Treatment, Storage Disposal Facility [CHW-TSDF], to dispose your Hazardous Waste safely & securely.

Your Membership No. is UPWMP-KNP-HZW-CHW-TSDF -2256.

We seek your co-operation & assistance to help us meet our common objectives of keeping our Environment Safe and Secure.

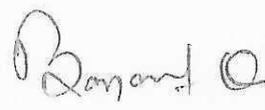
We once again thank you and assure of our best services and look forward to an environment friendly relationship.

Please do contact us for any further information and clarification.

Thanking you.

Yours truly,

For Uttar Pradesh Waste Management Project,
[A Division of Re Sustainability Ltd.]
(Formerly known as Ramky Enviro Engineers Ltd.)


Authorized Signatory



Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Limited)

Site Address:

Plot No. 672 on NH-19, Sikandra Road,
Village: Kumbhi, Tehsil: Akbarpur,
Dist: Kanpur Dehat- 209 101,
Uttar Pradesh, India.

Re Sustainability Limited
(Formerly known as Ramky Enviro Engineers Limited)

Registered Office:

Level 11B, Aurobindo Galaxy,
Hyderabad Knowledge City,
HITECH City Road, Hyderabad-500 081, India.
CIN No. U22107G1994PLC018833

Certificate REG No. 44 100 20392815 ISO 9001:2015
Certificate REG No. 44 104 20392865 ISO 14001:2015
Certificate REG No. 44 105 20392865 ISO 45001:2018

NABL Accredited Laboratory
ISO/IEC 17025:2017 Certificate No. 70387

T: +91 93357 4554

E: upwmp@resustainability.com
resustainability.com



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20-01-26

संदर्भ संख्या: H-36993 / सी-3 / वायु / 451 / 2025

दिनांक: 31/12/2025

सेवा में,

पंजीकृत

मै0 फिरोज मेटल वर्क्स,
प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर
जनपद-मुजफ्फरनगर।

यह कि उद्योग मै0 फिरोज मेटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में पुरानी बैट्री स्कैप का प्रयोग कर मैल्टिंग प्रक्रिया द्वारा लैंड इगट्स के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-39(डी)(5) के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 540/2023 निरामय जन उत्थान संस्थान बनाम स्टेट ऑफ यू0पी0 में पारित आदेशों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अपने पत्र संख्या PJ-14014(99)/3/2024-WQM-II-HO-CPCB-HO दिनांक 22.04.2024 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 18(1)(बी) के अन्तर्गत जारी निर्देशों के अनुपालन में उद्योग मै0 फिरोज मेटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर जनपद-मुजफ्फरनगर का निरीक्षण क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा दिनांक 18.06.2024 को किया गया। निरीक्षण आख्यानानुसार निरीक्षण के समय उद्योग में स्थापित लैंड स्मैल्टिंग फर्नेस गर्म पायी गयी तथा तैयार माल लैंड इगट एव कच्चा माल उद्योग परिसर में भण्डारित पाया गया। लैंड स्मैल्टिंग फर्नेस के संचालन हेतु ईंधन के रूप में मेटलजिकल कोक भण्डारित पाया गया, जिससे स्पष्ट है कि उद्योग का संचालन राज्य बोर्ड की अनुमति प्राप्त किये बिना अवैधानिक रूप से किया जा रहा है। उद्योग के विरुद्ध राज्य बोर्ड के पत्रांक-एच76642 / सी-3 / वायु-566 / का0व0नो0 / मु0नगर / 2022 दिनांक 03.06.2022 द्वारा कारण बताओ नोटिस निर्गत किया गया, जोकि वर्तमान में प्रभावी है। क्षेत्रीय अधिकारी, मुजफ्फरनगर की आख्यानानुसार कारण बताओ नोटिस उद्योग को दिनांक 28.07.2022 को प्राप्त करा दिया गया।

उपरोक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 19.06.2024 एव 29.12.2025 द्वारा सदरित उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 03.06.2022 की पुष्टि किये जाने की सन्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अर्धीन उद्योग मै0

यह कि उद्योग मै0 फिरोज मेटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर जनपद-मुजफ्फरनगर के विरुद्ध सक्षम अधिकारी के अनमोदनोपरान्त निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किया जाता है:-

- 1 यह कि उद्योग मै0 फिरोज मेटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर जनपद-मुजफ्फरनगर के उत्पादन/संचालन का कार्य तत्काल प्रभाव से बन्द किया जाता है।
- 2 यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि उद्योग मै0 फिरोज मेटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

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PRAVEEN KUMAR
Date: 31-12-2025
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मुख्य पर्यावरण अधिकारी,
प्रभारी, वृत्त-3

प्रतिलिपि- निम्नलिखित का सूचनाथं एवं आवश्यक कार्यवाही हेतु प्रेषित।

(2)

1. जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 फिरोज मैटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर, जनपद-मुजफ्फरनगर को तत्काल बन्दी आदेश सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 फिरोज मैटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर, जनपद-मुजफ्फरनगर को तत्काल बन्दी आदेश सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (प्रशा0), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को आईएमएस पोर्टल हेतु।
4. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 फिरोज मैटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर, जनपद-मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करे।
5. अधिशासी अभियन्ता, जल सस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 फिरोज मैटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर, जनपद-मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करे।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग मै0 फिरोज मैटल वर्क्स, रोड, प्लॉट नं0 एल 12, इण्डस्ट्रीयल एरिया, बेगराजपुर, जनपद-मुजफ्फरनगर की बन्दी आदेश सुनिश्चित कराये तथा अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करे।



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 28946897

Ref. No : 26408/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2024

Dated :17/01/2025

To,

M/s AMAN METAL WORKS

L-11, Industrial Area, Begrajpur, Muzaffarnagar, MUZAFFARNAGAR, 251003

Tehsil :Khatauli

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 26408 and 17/01/2025 .
2. Reference of application (No. and date) 28946897 and 09/11/2024 .
3. Mr MUNISH KUMAR of M/s AMAN METAL WORKS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Lead bearing Residue, Lead Ash or particulate from flue gas (Schedule I, Cat. 9.1, 9.2)	TSDF	3.0 MT/Annum

1. The authorization shall be valid for a period of 16/01/2030 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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PRAVEEN KUMAR
KUMAR Date: 2025.01.27
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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
3. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop

suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

20. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

PRAVEEN
KUMAR

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Date: 2023.07.27 16:25:55 +05'30'

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD



SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company
www.sheelalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

AMAN METAL WORKS

L-11, Industrial Area, Begraipur,
Muzaffarnagar, Uttar Pradesh-251003

is a registered member of our CHW-TSDF at
D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No. : SWMP/SKD/1868/25

Validity: 02 November, 2025 To 01 November, 2030

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated
by SWMP, upon non-payment of dues / service charges.



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 29777537

Ref. No : 26896/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2025

Dated :04/03/2025

To,

M/s BHARAT METAL WORKS

PLOT NO N-1 INDUSTRIAL AREA BEGRAJPUR MUZAFFARNAGAR

,MUZAFFARNAGAR,251001

Tehsil :Khatauli

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 26896 and 04/03/2025 .
2. Reference of application (No. and date) 29777537 and 15/01/2025 .
3. Mr ISLAMUDDIN ISLAMUDDIN of M/s BHARAT METAL WORKS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Lead Bearing Residue (Schedule I, Cat. 9.1)	TSDF	0.8 MTA
2	Lead Ash or Particulate from flue gas (Schedule I, cat. 9.2)	TSDF	0.7 MTA

1. The authorization shall be valid for a period of 03/03/2030 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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by PRAVEEN
KUMAR
Date: 2025.03.11
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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
3. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
20. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To Regional Officer, UPPCB, Muzaffarnagar. for information and necessary action .

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CEO/EE, I/C Circle _____

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Date: 23rd December 2024

To,

M/s. Bharat Metal Works
Plot No: N-1, Industrial Area, Begraipur,
Muzaffarnagar, Uttar Pradesh

Sub: - Permanent Membership of UPWMP (CHW-TSDF) Site, Kanpur Dehat.

Dear Sir/Ma'am,

We thank you for completion of all the formalities and further welcome you as PERMANENT MEMBER of Uttar Pradesh Waste Management Project (A division of Re Sustainability Ltd.) for utilizing our Common Hazardous Waste Treatment, Storage Disposal Facility [CHW-TSDF], to dispose your Hazardous Waste safely & securely.

Your Membership No. is UPWMP-KNP-HzW-CHW-TSDF – 1671.

We seek your co-operation & assistance to help us meet our common objectives of keeping our Environment Safe and Secure.

We once again thank and assure you of our best services and look forward to an environment-friendly relationship.

Please do contact us for any further information and clarification.

Thanking you.

Yours truly,

For Uttar Pradesh Waste Management Project,
[A Division of Re Sustainability Ltd.]
(Formerly known as Ranky Enviro Engineers Ltd.)


Authorized Signatory



Re Sustainability Limited
CIN No. U74120GJ0994PL1018033

Registered Office:
Level - 8, Aerobics Galaxy
Hyderabad Eco-Infra City, Hitech City Road,
Hyderabad - 500081,
Telangana

Site Address:
Uttar Pradesh Waste Management Project
Plot No 672, On NH-19 Sikandra Road,
Village - Kumbhi, Tehsil - Akbarpur,
District Kanpur Dehat - 209101
Uttar Pradesh

ISO 9001:2015
Certificate No. 28814/01/2024/001
Certified to: 28814/01/2024/001
Certificate No. 28814/01/2024/001
NABL Accredited Laboratory
NABL No. 28814/01/2024/001
T: +91 95357 45566
E: upwmp@reusustainability.com



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

204072/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 01/05/2024

To,

M/s

TALIB METAL

KHASRA NO. 360 and 362/3, HUSSAINPUR BOPADA, NEAR BEGRAJPUR, MUZAFFARNAGAR, MUZAFFARNAGAR,

**Application Id-
25056068**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **TALIB METAL** located at **KHASRA NO. 360 and 362/3, HUSSAINPUR BOPADA, NEAR BEGRAJPUR, MUZAFFARNAGAR, MUZAFFARNAGAR,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TALIB METAL** granted for the period from **01/05/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	LEAD INGOTS- 30 MT/MONTH	30 MT/Month	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.5 KLD	Septic Tank	
Industrial	ZLD	RECYCLED	Water used in Scrubbing will be recycled.

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 Lead Smelting Furnace (Temple Furnace)	Metallurgical Coke/LSHS /Wood Charcoal-1.0 MT/Day	01	Particulate Matter	30 METER ABOVE STACK HEIGHT FROM GROUND LEVEL with Cyclone dust collector, Bag Filter, Wet Scrubber and ID Fan.
2	1 X 15 KVA DG set	PNG/DIES EL	02	Particulate Matter	AS PER E(P) RULES, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER CAQM DIRECTION
2	02	Particulate Matter	AS PER CAQM DIRECTION

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

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Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s TALIB METAL. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 9.1 AS PER SCHEDULE I (LEAD BEARING RESIDUES)	TSDf	300 KG/Annum
2	CATEGORY 9.2 AS PER SCHEDULE I (LEAD ASH OR PARTICULATE FROM FLUE GAS)	TSDf	250 KG/Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

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- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CCA is valid only for the product and quantity as mentioned above for the production of LEAD INGOTS- 30 MT/MONTH by using OLD BATTERY SCRAP-31 MT/MONTH as a raw material. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
2. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Industry shall start operation of the unit only after establishment of APCS as proposed as is Cyclone dust collector, Bag Filter, Wet Scrubber, ID Fan and 30 meter stack height from ground level as APCS with 1 Lead Smelting Furnace (Temple Furnace). Metallurgical Coke/LSHS/Wood Charcoal- 1.0 MT/Day will be used as fuel in furnace. Unit has also installed 1 X 15 KVA DG set for uninterrupted power supply with acoustic enclosure and 1.5 meter stack height. approved fuel is permitted by CAQM direction.
4. Industry shall discharge domestic effluent of 0.5 KLD into septic tank soak pit and for industrial 0.5 KLD water will be recycled in scrubbing purposes. There is no industrial effluent discharge outside the factory premises.
5. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
6. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
7. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
9. The unit shall be monitored all sources of emissions from Furnace/DG set etc from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
10. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic

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Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.

11. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).

12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

13. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

14. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.

15. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

16. Industry shall operate and maintained Air Pollution Control System as per norms.

17. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

18. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

19. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

20. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

21. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

22. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-BeltGuide_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

23. The Project shall submit Bank guarantee of Rs. 50,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

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Copy to:

RO, UPPCB, Muzaffarnagar.

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SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company
www.sheetalawaste.com

MEMBERSHIP CERTIFICATE

This is to certify that

TALIB METAL

Khasra No 360 And 362/3,

Hussainpur Bopada, Near Begrajpur,

Muzaffarnagar, Uttar Pradesh-251003

is a registered member of our CHW-TSDF at
D-26 & D-37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No. : **SWMP/SKD/1869/25**

Validity: **02 November, 2025 To 01 November, 2030**

To verify validity of membership, call
Sheetala Waste Management Project at
Phone: 0120-2867001/002, +91-9643764441
Email – sales@sheetalawaste.com

For Sheetala Waste Management Project
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: H-37792/सी-3/सा0-411/2026

दिनांक: 07/02/2026

M/s Talib Metal,
Khasra No. 360, 362/3,
Hussainpur Bopara, Muzaffarnagar.

विषय : Closure order in compliance of direction under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 regarding installation of Online Continuous Emission Monitoring System (OCEMS) in air polluting industries operating in NCR-Delhi dated 30.01.2026-reg.

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र दिनांक-05.12.2025 के माध्यम से एन0सी0आर0 दिल्ली में स्थापित वायु प्रदूषणकारी उद्योगों में ओ0सी0ई0एम0एस0 की स्थापना हेतु वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-18(1)(बी)के अर्न्तगत राज्य बोर्ड को निर्देश जारी किये गये थे। उक्त निर्देश के अनुपालन में राज्य बोर्ड के पत्रांक-एच36309/सी-3/सा0-411/2025 दिनांक-31.12.2025 द्वारा उद्योग में चिमनी उत्सर्जन के लिये सी0एस0आई0आर0-एन0पी0एल0 प्रमाणित ओ0सी0ई0एम0एस0 एवं पी0टी0जेड0 कैमरा की स्थापना तथा सी0पी0सी0बी0 एवं राज्य बोर्ड के सर्वर से कनेक्टिविटी सुनिश्चित कराये जाने हेतु वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अर्न्तगत निर्देशित किया गया था।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र सं0-CP-11/16/2025/IPC-VI-HO-CPCB-HO दिनांक 30.01.2026 (प्रति संलग्न) द्वारा जिन औद्योगिक इकाईयों द्वारा अभी तक ओ0सी0ई0एम0एस0/पी0टी0जेड0 कैमरा लगाये जाने हेतु आपूर्ति आदेश निर्गत नहीं किया गया है, उन्हें तत्काल बन्द करते हुए निर्गत सहमति निरस्त किये जाने के निर्देश दिये गये हैं, जिसके सुसंगत अंश निम्नवत् है:-

...WHEREAS, based on the information received from SPCBs/PCC in NCR-Delhi, it has been observed that still 634 units (31 units in Delhi, 147 units in Haryana, 42 units in Rajasthan and 414 units in Uttar Pradesh) have not placed purchase orders for installation of OCEMS/PTZ camera.

NOW THEREFORE, in view of the above and in exercise of the powers conferred under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981, SPCBs/PCC of NCR-Delhi are hereby directed to ensure immediate closure and revocation of Consent to Operate (CTO) for the aforesaid units which have still not placed purchase orders for installation of OCEMS/PTZ camera.

The SPCB/PCC shall acknowledge the receipt of these directions and submit the "Action Taken Report" in compliance with these directions to CPCB within 7 days.

अतः केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा दिनांक-30.01.2026 के माध्यम से दिये गये निर्देशों के अनुपालन में उद्योग के विरुद्ध सक्षम अधिकारी की अनुमति से वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31(ए) के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन निम्नलिखित बन्दी आदेश जारी किया जाता है:-

1. यह कि उद्योग को बोर्ड द्वारा निर्गत संचालनार्थ सहमति (CTO/CCA) को खण्डित (Revoke) किया जाता है।
2. यह कि उद्योग की औद्योगिक प्रक्रिया के संचालन को तत्काल प्रभाव से बन्द कर दें।
3. यह कि सक्षम प्राधिकारियों से अपेक्षा की जाती है कि उद्योग को मिलने वाली विद्युत एवं पानी की आपूर्ति को तत्काल प्रभाव से विच्छेदित करते हुए उद्योग को दी जाने वाली अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

सक्षम अधिकारी की अनुमति से जारी ।

संलग्नक: सी0पी0सी0बी0 का पत्र दिनांक-30.01.2026 ।

भवदीय,

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प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- जिलाधिकारी, मुजफ्फरनगर।
- 2- अधिशासी अभियन्ता, विद्युत वितरण खण्ड पश्चिमांचल विद्युत वितरण निगम लि0, मुजफ्फरनगर।
- 3- महाप्रबन्धक, जल संस्थान, मुजफ्फरनगर।
- 4- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देशों का अनुपालन सुनिश्चित कराकर बन्दी की अनुपालन आख्या एक सप्ताह के अन्दर प्रेषित करना सुनिश्चित करें।

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